

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

O.A. 1565/96

This is the 11th day of Oct., 1996

HON'BLE SHRI S.R. ADIGE, MEMBER (A)
HON'BLE DR.A. VEDAVALI, MEMBER (J)

Kehar Singh,
S/o Shri. Kapoor Singh
R/o Village Karala,
P.S. Kanjhawla,
Delhi-81

..... Applicant.

(By Advocate Sh. Vijay Pal Singh)

Versus

1. Commissioner of Police Delhi,
Delhi Police Headquarters,
M.S.O. Building, I.P. Estate,
New Delhi.

2. Additional Commissioner of Police,
Northern Range, New Delhi,
Delhi Police Headquarters,
M.S.O. Building, I.P. Estate
New Delhi.

3. Addl. Deputy Commissioner of Police,
Central District, Delhi,
Police Station Darya Ganj,
New Delhi.

4. Enquiry Officer
S.H.O. of Police Station
Chandni Mahal,
Delhi.

..... Respondents.

(By Advocate Shri S.K. Gupta, proxy
counsel for Shri B.S. Gupta.)

ORDER (Oral)


By Hon'ble Shri S.R. Adige, Member (A).

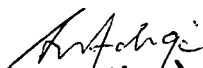
We have heard Shri Vijay Pal Singh,
counsel for the applicant and Shri S.K. Gupta
proxy counsel for Shri B.S. Gupta, counsel for
the respondents.

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2. Both counsel agree that as the charges in the criminal case and the allegations contained in the summary of allegations in the departmental proceedings are grounded substantially on the same set of facts, the O.A. may be disposed of with a direction to the respondents that while the examination of PWs. may continue, they should not compel the applicant to cross examine the PWs or to enter into his defence, till the conclusion of the criminal case, lest it prejudice him in his defence in the criminal case. We direct accordingly. After the criminal case is finally concluded, it will be open to the respondents to pursue the departmental enquiry in accordance with law, for which purpose, the applicant should keep the respondents informed about the progress of the criminal case with necessary particulars.

3. This OA stands disposed of. No costs.


(Dr. A. Vedavalli)
Member (J)


(S.R. Adige)
Member (A)

RB